

Crl. Misc. No. 848/19

22.11.2019

Bail petitioner for accused person Junti Medhi represented.

Learned Addl. P.P. Mr. N. A. Choudhury notified and appeared.

Heard both sides on bail petition filed U/S 439 of Cr.PC praying for grant of bail to accused person namely **Junti Medhi** who is detained in custody in connection with Jagiroad P.S. case no. 649/2019 (G.R. No.3042/19) U/S 457/354/384/325 of I.P.C.

Petition is supported by an affidavit filed by Smt. Bogi Medhi, swearing that no bail petition has been filed or rejected or pending before Hon'ble Gauhati High Court or any other court.

Prosecution case, in concise, is that informant Smt. Madhumati Medhi lodged a written ejahar stating inter-alia, that accused person Sri. Junti Medhi is her brother. Accused person used to torture victim on demand of money. He is a absconder of Jagiroad P.S. case no. 574/19 U/S 325/427 IPC. On 21.09.19 at about 11.00 p.m. accused person entered into her house and beat her with fist blow and also torn her attire. Accused person took away victim's gold chain and cash amount of Rs. 6000/- . Hence, this case.

Learned engaged counsel for bail petitioner submitted that accused person is innocent. On the contrary, learned Addl. P.P. Mr. N. A Choudhury submitted to pass order as per law.

Perusal of CD and LCR shows that informant and accused person's are respectively sister and brother. By this time however, I.O. visited place of occurrence, has drawn sketch map, recorded statements of witnesses. Since 4.11.19 vide CD investigation is lying stagnant.

Considering progress in investigation and all aspects, accused person **Junti Medhi** is **allowed** to go on bail of Rs. 20,000/- (Twenty thousand) with a fit surety of like amount to the satisfaction of learned Elaka Magistrate, Morigaon on condition-

- (i) that, soon after his release, accused person would visit the concern

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I/O and shall regularly appear before him every fortnightly, there from, till filing of FF or till expiry of 2 months from his arrest, whichever is earlier.

- ii) That, he shall not directly or indirectly make any inducement or threat or promise to` any person acquainted with the fact of the case till filing of FF.
- iii) That, he shall co-operate with investigation and shall not leave the jurisdiction of the court without written permission from I.O.

The CrI. Misc. Case stands disposed off.

Send back CD & LCR accordingly.

Inform all concerned.

Asstt. Sessions Judge,
Morigaon

